

ITEM NO.1610

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Civil) No(s). 3297/2023

NEHA SHEKHAR

Petitioner(s)

VERSUS

HARSH SHEKHAR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.257522/2023-STAY APPLICATION)

Date : 15-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Anurag Tomar, Adv.
Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. By presenting this Transfer Petition under Section 25 of the Code of Civil Procedure, 1908, the petitioner-wife seeks transfer of proceedings instituted by the respondent-husband under Section 13(1)(ia) of the Hindu Marriage Act, 1955 being Matrimonial Case No.681/2023 titled "Harsh Shekhar v. Neha Shekhar" from the court of the Principal Judge, Family Court, District Court, Gautam Budh Nagar, Uttar Pradesh to the Family Court, Bangalore, Karnataka, on the grounds urged therein.
2. Issue notice, returnable in six weeks.

3. Until further orders, further proceedings in Matrimonial Case No.681/2023 shall remain stayed.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(RAVINDER KUMAR)
BRANCH OFFICER